

ITEM NO.13

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.8198/2019

(Arising out of impugned final judgment and order dated 18-07-2018 in CRLA No. 4861/2011 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KISHAN DEV

Respondent(s)

(IA No. 173023/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 623/2022 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 153800/2021 &
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
153801/2021)

Date : 27-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Rishi Malhotra, AOR

Mr. S.R. Singh, Sr. Adv.

Mr. Ankur Prakash, AOR

For Respondent(s)

Mr. Sanjay Kumar Tyagi, AOR

Mr. Abhitosh Pratap Singh, Adv.

Mr. Prabhat Kumar Rai, Adv.

Mr. Ajay Kumar Pandey, Adv.

Mr. Braj Kishore Mishra, AOR

Mr. Abhishek Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior counsel/learned counsel appearing for parties.
2. The prayer for bail is rejected in Special Leave Petition (Crl.) No.623/2022.
3. The Registry is directed to list these matters after six months for final disposal.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)